

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

2.

C.P.(CAA)/189(MB)2023

IN

C.A.(CAA)/109(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.07.2024**

NAME OF THE PARTIES: Anil Goel Liquidator- M/S Birla Cotsyn
(India) Ltd.

SECTION: 230-232 OF THE COMPANIES ACT, 2013.

ORDER

1. Mr. Atishay Jain a/w Ms. Tanushree Sogani i/b. Adv. Kunal Kanungo, Ld. Counsel for the regional director through ministry of corporate affairs present through VC. Mr. Sumit Yadav i/b The Law Point, Ld. Counsel for the BSE Ltd. present. Mr. Rohit Gupta, Ld. Counsel for the Liquidator present.
2. Ld. Counsel for the Liquidator submits that in Appeal filed against this Bench order, the matter is Part Heard before the Hon'ble NCLAT and posted for further hearing on 24.07.2024. They seek four weeks-time to report the result.
3. List this matter for further consideration on **29.08.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)